The hon. Member has raised a very strong objection about the naming of ships after great personalities. It may be his own view, but I can tell him that we have not only named the vessels after Netaji Subhas Bose and Vivekananda but two other tankers have been named after Jawaharlal Nehru and Lal Bahadur Shastri It is the usual practice.

SHRI SAMAR GUHA : You have added two more names.

SHRI PRANAB KUMAR MUKHERJEE : It is the world-wide practice to name ships after great personalities.

SHRI SAMAR GUHA · Senseless

SHRI PRANAB KUMAR MUMUKHERJEE · It may be senseless to him, but we find that there is nothing wrong in it. It is the practice in different parts of the world and we have only followed that practice There is nothing wrong in that, so far as we are concerned.

Regarding Farakka waters and the commissioning of the Haldia port or the Haldia project, perhaps I have answered more than half a dozen times on the floor of this House. I do not find any relevance to the present Calling Attention Motion As to where the question of Farakka waters stands, when the Haldia port is going to be commissioned, how much time it will take, etc.,—all these facts are known to the hon. Members and it is no use asking questions again and again.

I do not think the hon. Member has put any other question.

12.39 hrs.

PAPER LAID ON THE TABLE

HALF YEARLY REPORT OF COIR BOARD, ERNAKULAM FOR THE PERIOD FROM 1ST APRIL TO 30TH SEPTEMBER, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) : I beg to lay on the Table a copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board, Ernakulam and the working of the Coir Industry Act, 1953 for the period from 1st April, 1972 to 30th September, 1972, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [*Placed in Library. See* No. LT-6550/74]

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12 39 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation (Vote on Account) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 25th March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No 2 Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 25th March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."